

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) *Constitution* :

The Indian Institute of Public Administration is an autonomous society registered under the Societies Registration Act XXI of 1860. It is constituted of a general body, office bearers and Executive Council. The General Body is composed of Members and corporate Members. Office bearers include President, Chairman, four Vice Presidents, Honorary Treasurer and Director. The Executive Council is composed of the President of the Institute (ex-officio), Chairman of the Institute (ex-officio), four Vice Presidents of the Institute (ex-officio), Honorary Treasurer of the Institute (ex-officio), Chairman of three Regional Branches, Twenty nine Members and the Director of the Institute (ex-officio).

*Functions* :

The functions of the Institute include Training, research, advisory and consultancy services and information exchange. The detailed functions of the Institute are listed in the Memorandum of Association of the Institute in the attached Statement.

(b) and (c). As the specific news items have not indicated, it is not possible to know which particular news is being referred to by the Hon'ble Member. The IIPA is an autonomous society and the Government has no direct involvement in its day-to-day functioning. Since the IIPA is a premier institution in the field of public administration, the Government assists in its maintenance and helps it in making improvements.

**STATEMENT**

*Memorandum of Association*

1. The name of the Society is "The Indian Institute of Public Administration"
- 1 (A). That the Registered Office of the Society shall be situated in Delhi State.
2. The objects for which the Society is formed are:
  - (i) to promote and provide for the study of Public Administration and economic and political science with special reference to public administration and the machinery of Government and for educational purposes incidental thereto;
  - (ii) to undertake, organise and facilitate study courses, conferences and lectures and research in matters relating to public administration and the machinery of Government;
  - (iii) to undertake and provide for the publication of a journal and of research papers and

books to impart training in and promote study of public administration.

- (iv) to establish and maintain libraries and information services to facilitate the study of public administration and spreading information in regard thereto;
- (v) to constitute or cause to be constituted Regional Branches at convenient centres in India to promote the objects of the Society;
- (vi) to cooperate with approved institutions and bodies for the purposes of helping the cause of public administration;
- (vii) to issue appeals and application for money and funds in furtherance of the said objects and to accept gifts, donations and subscription of cash and securities and of any property either movable or immovable;
- (viii) to invest and deal with funds and money of the Society;
- (ix) to acquire, purchase or otherwise own or take on lease or hire in the State of Delhi or outside, temporarily or permanently, any movable or immovable property necessary or convenient for the furtherance of the Society;
- (x) to sell, mortgage, lease, exchange and otherwise transfer or dispose of all or any property, movable or immovable, of the Society for the furtherance of the objects of the Society;
- (xi) to construct, maintain, alter, improve or develop any buildings or works necessary or convenient for the purpose of the Society;
- (xii) to undertake and accept the management of any endowment or trust fund or donation;
- (xiii) to establish a provident fund for the benefit of the employees of the Society;
- (xiv) to offer prizes and to grant scholarships and stipends in furtherance of the objects of the Society; and
- (xv) to do all such other lawful things as conducive or incidental to the attainment of the above objects

[English]

**HUDCO Loan**

2756. SHRI SARAT PATTANAYAK : Will the PRIME MINISTER be pleased to state :

(a) whether HUDCO has conducted any review of progress of works started with HUDCO loans in the various areas of Orissa; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). With a view to monitor the proper utilisation of HUDCO's finances HUDCO conducts periodic review of housing and urban development schemes financed by it, till the completion of the schemes. For the purpose, it calls for quarterly progress reports from implementing agencies and also conducts site inspections from time to time before releasing further instalments. HUDCO also impresses upon State Governments to constitute State Level Monitoring and Review Committees, to review the progress of schemes funded by it.

During the current financial year one meeting of the Monitoring Committee of Orissa was held on 24.6.96.

#### Rural Electrification

2757 SHRI P. NAMGYAL : Will the PRIME MINISTER be pleased to state :

(a) whether funds for Rural Electrification Programmes for Jammu and Kashmir are not being released by the Rural Electrification Corporation;

(b) if so, the reasons therefor;

(c) whether due to non release of funds the work of rural electrification in Ladakh region has severely been affected;

(d) if so, the details thereof; and

(e) the time by which the required funds are likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Rural Electrification Corporation has been releasing funds to Jammu and Kashmir for Rural Electrification programmes. Rs. 9.26 crores and Rs. 15.67 crores were disbursed in 1994-95 and 1995-96 respectively.

(b) to (e). In view of (a) above does not arise.

#### Oil Refinery

2758 SHRI VIJAY KUMAR KHANDELWAL : Will the PRIME MINISTER be pleased to state :

(a) whether sanction for installation of oil refinery at Khirkiya under Hoshangabad district of Madhya Pradesh has been accorded;

(b) if so, the reasons for shifting it to Bina;

(c) the progress made so far in this regard;

(d) whether the Government are considering to shift it back to the original site; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) and (b). Government has on 11.12.95, accorded approval to BPCL for setting up a 6 MMTPA grass-root/LOB Refinery at Bina in Madhya Pradesh and related Crude Import Facility and cross-country Crude Pipeline to be implemented as a Joint Venture between Bharat Petroleum Corporation Ltd. and Oman Oil Company.

(c) Acquisition of land, survey, soil investigation and selection of process licensor for critical units, have been completed for the Refinery.

(d) and (e). Do not arise.

#### JRY in Allahabad

2759 DR. MURLI MANOHAR JOSHI : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the amount allocated under JRY for Allahabad district during 1996-97 and work in mandays proposed to be generated therefrom; and

(b) the allocation and utilisation of funds under Jawahar Rozgar Yojana for Allahabad district during 1993-94, 1994-95 and 1995-96 along with the work generated in mandays?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) An amount of Rs. 1257.01 lakhs has been allocated to Allahabad district including State share during 1996-97 and 21.07 lakh mandays are targetted to be generated.

(b) An amount of Rs. 1504.56 lakhs, Rs. 1681.70 lakhs and Rs. 2073.20 lakhs have been allocated to Allahabad district during 1993-94, 1994-95 and 1995-96 respectively under Jawahar Rozgar Yojana including IAY and MWS by the Central Government. Utilisation and mandays generated have not been maintained at district level till 1995-96.

#### Power Purchase Agreement

2760 SHRI RAVINDRA KUMAR PANDEY : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have any plan to bring out uniform purchase policy;

(b) if so, details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (c). The State Electricity Boards purchase power from generating companies as per the Government of India tariff notification No. S.O. 251 (E) dated 30.3.1992, as amended from time to time.